

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 10(ND)12  
**CA. NO.**

**CORAM:**


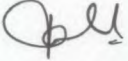
**PRESENT: SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017**

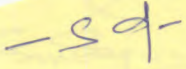
**NAME OF THE COMPANY: M/s. Zaheer Ahmed V/s. M/s. Tasmia Frozen Food Export Pvt. Ltd. & Ors.**

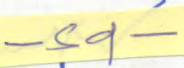
**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATUR</u>
I	Rakesh Kumar Adv	Adv	Petitioner	
	Yuvraj Khanna Adv.			
	RAHUL MALHOTRA, Adv		Respondent	

**ORDERS**

Learned Counsel for the Petitioner is present. Mr. Rahul Malhotra, Ld. Counsel has appeared on behalf of the respondents. Ld. Counsel seeks and is given two weeks time to file the Vakalatnama. Since the pleadings are complete in the matters, therefore, the same shall come up for arguments on 16.3.2017. In the meantime, the Ld. Counsel for the parties shall within a period of two weeks, file two sets of additional paper books, the synopsis, the written submissions and the list of judgments, on which they intend to rely.

  
(S.K. Mohapatra)  
Member (Tech.)

  
(M.K. Hanajura)  
Member (Judicial)